

EDUCATION SECRETARIAT**No: ED 83 VIVIDHA 98**

Karnataka government Secretariat,

M.S. Building,**Bangalore, Dated: 27-8-1998.****NOTIFICATION**

In exercise of the powers conferred by clause (7) of section 2 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995), the Government of Karnataka hereby authorise the officers specified in column (2) of the Table below to perform the functions and discharge the duties of the competent authority for the purpose of sub-section (1) of section 51 of the said Act, in respect of Educational Institutions specified in corresponding entries in column (3) thereof.

TABLE

Sl.No.	Competent Authority	Category of Institutions
1	2	3
1.	Deputy Director of public Instruction of the District.	pre-primary primary, Secondary and High Schools.
2.	Deputy Director of pre-Junior University Education of the District.	Pre-University College/ College.

By Order and in the name of the
Governor of Karnataka,

P.N.KULKARNI

Under Secretary to Government,
Education Department (General)